## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1590

TO BE ANSWERED ON THE 29<sup>TH</sup> JULY, 2025/ SRAVANA 7, 1947 (SAKA)

MODERN TECHNOLOGY IN CRIMINAL JUSTICE SYSTEM

†1590. SHRI SATISH KUMAR GAUTAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether modern technology has been adopted in the criminal justice system for the implementation of new criminal laws;
- (b) if so, the steps taken by the Government to increase the use of technology in the criminal justice system;
- (c) whether the new criminal laws have provision for forensic investigation; and
- (d) the details of the significance of these changes in facilitating timely justice?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (d): To significantly improve the speed, efficiency and transparency of the judicial process, applications like e-Sakshya, e-Summon, and Nyaya-Shruti (VC) have been developed. While the e-Sakshya enables lawful, scientific and tamper-proof collection, preservation and electronic submission of digital evidence thus ensuring authenticity and reducing delays, e-Summon allow summons to be delivered through electronic means, making the process faster, time-bound and easily trackable.

Nyaya-Shruti (VC) facilitates virtual appearance of accused persons, witnesses, police officials, prosecutors, scientific experts, prisoners etc. through video conferencing. Integration with Medico Legal Examination & Post-mortem Reporting (MedLeaPR) application for exchanging Medico Legal Reports with Hospitals is also provided for.

National Crime Records Bureau (NCRB) has developed software patches to upgrade Crime and Criminal Tracking Network Systems (CCTNS) application for providing 23 new functionalities as per the provision of new criminal laws. These patches have been given to the States/ UTs for deployment.

NCRB has also launched a Mobile App called 'NCRB Sankalan of Criminal Laws' as a comprehensive guide on new criminal laws for the benefit of all stakeholders. This Mobile App is available on Android and iOS platforms.

To strengthen the case and investigations, provisions have been made for visit of forensic experts to crime scenes for serious offences and collect evidence in offences which are punishable for 7 years or more.

Additionally, the process of evidence collection at the crime scene to

be videographed to prevent tampering of evidence has been made mandatory in the Bharatiya Nagarik Suraksha Sanhita, 2023. This dual approach significantly enhances the quality and reliability of investigations and contributes to a fair administration of justice.

The implementation of the new criminal laws through the abovementioned applications by States/UTs contribute to improving the speed, efficiency, and transparency of the judicial process, thereby supporting a more effective, technology-driven, timely and citizen-friendly justice delivery system.

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